

industries upto Rs 25,000/-.

- (ii) No security or guarantee is to be insisted upon in respect of agricultural loans upto Rs 10,000/- and in case of loans to small scale industries upto Rs 25,000/ ,
- (iii) Concessional rates of interest are applicable for short term agricultural loans to farmers for amounts upto Rs 25,000/
- (iv) All Priority Sector loan applications upto a credit limit of Rs 25,000/ should be disposed of within a fortnight and these over Rs 25 000/ within 8 to 9 weeks
- (v) Application forms for agricultural loans are to be made available in regional languages to facilitate submission of the applications

(b) All the villages in Uttar Pradesh have been allocated to 6348 branches of banks under the Service Area Approach

[English]

#### **Holding Company for STC and MMTC.**

\*799 SHRI VENKATA KRISHNA REDDY KASU Will the Minister of COMMERCE be pleased to state

(a) the details of the proposed holding company for the STC and MMTC particularly with reference to the cost effectiveness in the operations and improved export performance.

(b) whether Government have conducted any review about the post performance of these two corporations which might have prompted to set up a holding company, and

(c) if so, the details of its findings?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) (a) to (c) STC and MMTC are two major canalising agencies for import of earmarked products which form essential inputs for country's economy. With the liberalised economic policies leading to a balance of payment situation there is a dire need to increase exports. In actual operation, however, certain amount of over-lapping has taken place between STC and MMTC as both the Corporations are leading trading houses using their strength as a buyer of bulk raw materials to promote country trade exports in all items. Due to lack of coordination, direction and limited size of operations, these trading organisations have not been able to obtain the best of terms while importing goods. The committee set up in 1968-69 to review the State Trading Corporation under the Chairmanship of Dr P C Alexander, recommended the setting-up of a HOLDING COMPANY with subsidiaries for engineering consumer and general products, agricultural products, chemicals and fertilizers, MMTC and HHEC. Arjun Sen Gupta Report (1985) which reviewed the policy for public enterprises recommended Holding Company structure. The view of S Ramanathan Committee Report regarding Arjun Sen Gupta Committee Report also supported the HOLDING COMPANY structure. Subsequently, an independent study by Administrative Staff College of India (ASCI), Hyderabad, was conducted in 1987. In its report, ASCI supported the need of a Holding Company on the major considerations of over-lapping and conflicts between the PSUs, especially in non-canalised export products, importance of counter-trade as a strategy for additionality in exports, etc.

With a view to achieving better coordination and use the combined strength of MMTC and STC, to promote exports by avoiding competition, over-lapping, or un-

der-cutting, the Government has set up a HOLDING COMPANY of which these two Corporations will be subsidiaries.

### **Illegal Infiltration into Tripura**

8217. SHRI MANIK SANYAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware that thousands of Bangladeshis have illegally infiltrated into Tripura during the last two years and a large section of them have managed to get their names included in the voters' list during the last Assembly election of the State:

(b) if so, the number of Bangladeshis deleted from the voters list of the State:

(c) if not, the reasons therefor; and

(d) what steps are being taken or to be taken to revise the existing voters list?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). The Election Commission received some complaints during 1989 alleging, inter-alia, inclusion of names of Bangladesh nationals in the electoral rolls of Tripura. All the complaints except one from Shri Nripen Chakravarty were of general nature and on enquiry the allegations contained therein could not be substantiated. A team of officers from the Election Commission visited the State to enquire into the complaints of irregularities in the preparation of rolls and alleged inclusion therein of Bangladesh nationals. In most of the cases, however, the objectors did not turn up before the team to substantiate the allegations.

The allegation of inclusion of 83 names of foreigners contained in the letter from Shri Nripen Chakravarty was, however found true. Since the general election to the House of People had commenced by the time the enquiry was completed, the names could not

be deleted under law. The rolls are now being rectify In addition, one case of inclusion of a foreigner in the rolls also came to the notice of the Election Commission and the name was deleted from the rolls.

### **Expenditure on Subsidies**

8218. SHRI PARASRAM BHARADWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India, in view of the study, warned the Government that the rising expenditure on subsidies is playing havoc with the Centers fiscal management and all efforts will have to be taken on a priority basis to eliminate the subsidies explicit or concealed which are no longer justified;

(b) whether it is also a fact that the Reserve Bank of India is sore at the new Government's decision to waive all loans for the poorer sections upto Rs. 10,000; and

(c) if so, the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Reserve Bank of India (RBI) and Government of India, in mutual consultation, decide on the issues resulting to monetary and fiscal policies. The question of issue of any warning by RBI on such matters does not arise.

### **Newprint Import**

8219. SHRI SRIKANTHA DATTA NARSIMHARAJA WADIYAR:  
SHRI YASHWANTRAO PATIL:  
SHRI MADHAVRAO SCINDIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state: